

OUT TODAY

ITEM NO.4 Court 11 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)(IA No. 163496/2018 - EXEMPTION FROM FILING O.T.)
(IA No. 80154/2020 - GRANT OF BAIL)

Date : 19-08-2021 This application (I.A.No.80154/2020) was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HEMANT GUPTA
HON'BLE MR. JUSTICE A.S. BOPANNAFor Appellant(s) Mr. Pradeep Kumar Yadav, Adv.
Mr. Rudra Pratap Yadav, Adv.
Mr. Abhay Singh Yadav, Adv.
Mr. Vishal Thakre, Adv.
Mr. Gopal Singh, Adv.
Ms. Shikha Yadav, Adv.
Mr. Sanjeev Malhotra, AORFor Respondent(s) Mr. Ankit Goel, AOR
Mr. Birendra Kumar Mishra, Adv.UPON hearing the counsel the Court made the following
O R D E RI.A.No. 80154/2020

This application has been filed by the applicant - Har Dayal @ Harpal for suspension of sentence for an offence under Section 302 IPC etc., primarily on the ground that the applicant is 88 years old and is suffering from other age related ailments.

Keeping in view of the age of the applicant - Har Dayal @ Harpal and the role attributed to him of a *Lathi blow*, we deem it

appropriate to allow this application and to order suspension of sentence imposed on the applicant - Har Dayal @ Harpal on furnishing a bail bond to the satisfaction of the trial court.

Ordered accordingly.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU BALA GAMBHIR)
COURT MASTER